MINUTES OF NORMS COMMITTEE (NC-7) OF PLASTIC & RUBBER PRODUCTS' MEETING NO.07/AM20 (HELD ON 07.08.2019) UNDER THE CHAIRMANSHIP OF SHRI VIJAY KUMAR, ADDL. DGFT

Meeting No. 07/87-NC-7/2019 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 07.08.2019, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

1) **Shri Nand Lal, Consultant, DIP**
2) **Shri D.N. Mathur, Technical Expert (Consultant), DGFT**
3) **Shri O.P. Sharma, Technical Expert (Consultant), D/o C&PC**
4) **Shri Dilip Kumar, DDG**
5) **Shri Ashok Chander Bhatt, FTDO**

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-61	M/s. Sabic Innovative Plastics India Pvt.Ltd.	**HQ F. No.** 01/87/050/00384/AM18/DES-VII	Status: **Approved**
NC No.:07/AM20 Dated: 07.08.2018	Adv. Lic. No. and Date 3410042239 dated 06.06.2016	**RA F. No.** 34/24/040/00237/AM16	

Subject: Fixation of norms

Decision : The committee considered the case as per agenda and decided to ratify the license as under :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Glass Reinforced Modified Poly Phenylene Oxide (PPO) Compound {Containing minimum 60%	200000Kg	Poly Phenylene Oxide (PPO)	122160Kg

PPO}			
		High Impact Polystyrene	34173.400Kg
		Glass Fibre	20060Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-62	M/s Maruti Techno Rubber Pvt. Limited	**HQ F. No.** 01/87/050/00024/AM19/DES-VII	Status: **Approved**
NC No.:07/AM20 Dated: 07.08.2018	**Adv. Lic. No. and Date** 0510405625 dated 13.02.2018	**RA F. No.** 05/24/040/00568/AM18	

Subject: Fixation of norms

Decision : The committee considered the case as per agenda and decided to ratify the license as under :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Hydrophilic Swell Tape/Bar made out of TPE Compound Good Swelling Properties	20000Kg	TPE Compound {Dryflex} Good Swelling Properties	20840Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-63	M/s Aeron Composite Pvt. Limited	**HQ F. No.** 01/87/050/00312/AM14/DES-VII	Status: **Approved**
NC No.:07/AM20 Dated: 07.08.2018	**Adv. Lic. No. and Date** 0810125187 dated 27.09.2013	**RA F. No.** 08/24/040/00272/AM14	

Subject: Fixation of norms

Decision : The committee considered the case as per agenda and decided to ratify the license as under :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
FRP/GRP PULTRUDED PRODUCTS	10000Kg	E-Glass Direct Roving 4800TEX-386T	1.03Kg/Kg content in Export Product
RA may take consequential action as per Policy / Procedures			

Udyog Bhawan, New Delhi

Case No. A-64	M/s Maruti Techno Rubber Pvt. Limited	HQ F. No. 01/87/050/00160/ AM17/DES-VII	Status: **Approved**
NC No.:07/AM20 Dated: 07.08.2018	**Adv. Lic. No. and Date** 0510398745 dt. 08.06.2016	**RA F. No.** 05/24/040/00106/AM17	

Subject: Fixation of norms

Decision : The committee considered the case as per agenda and decided to ratify the license as under :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Nitrile Rubber Pad made out of Nitrile Butadiene Rubber	60000Kg	Nitrile Butadiene Rubber {NBR} Heat Resistant Quality Standard	48600Kg
		Carbon Black High Abrasions Furnace	3000Kg
		Rubber Chemicals Anti Ozonate to imporove the mechanical properties of the finished goods	4200Kg
		Rubber Process Oil to improve the dispension of the fillers in the compound	3000Kg
		Silica Reinforcing Filler	2400Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-65	M/s KKalpana (India) Ltd.	HQ F. No. 01/87/050/00296/AM17/DES-VII	Status: **Approved**
NC No.:07/AM20 Dated: 07.08.2018	Adv. Lic. No. and Date 0310806371 dt. 18.07.2016	**RA F. No.** 03/94/040/00170/AM17	

Subject: Correction in import description and quantity of Import Item.

Decision : The committee considered the request of the firm and decided that the norms at Sl. No. 155 in the minutes of Meeting No.13/87-ALCI/2016 which was held on 30.12.2016 may be amended as follows:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity

Dalip Kumar

XLPE Compound	500MT	LDPE Granules	495MT
		Di Cumylperoxide {DCP}	10MT
		Antioxidcant	5MT
		Octagon Jumbo Sleeves/Box	As per packing policy
RA may take consequential action as per Policy / Procedures			

Case No. A-66	M/s Metro Tyres Ltd.	**HQ F. No.** 01/87/050/00444/AM19/DES-VII	Status: **Approved**
NC No.:07/AM20 Dated: 07.08.2018	Adv. Lic. No. and Date 03010104436 dt. 12.09.2018	**RA F. No.** 30/24/040/00023/AM19	

Subject: Correction in import description

Decision : The committee considered the request of the firm and decided that the description of Import Item at Sl. No. 9 may be read as **Nylon Tyre Cord Fabric Dipped(N6-420 D/1, N66- 420 D/1, N6 - 840 D/1, Duraskin with RFL)** instead of Nylon Filament Yarn in the minutes of Meeting No.17/87-ALCi/2018 which was held on 24.10.2018:-

Case No. A-67	M/s Aeron Composite Pvt. Limited	**HQ F. No.** 01/87/050/0467/AM14/DES-VII	Status: **Approved**
NC No.:07/AM20 Dated: 07.08.2018	**Adv. Lic. No. and Date** 0810127815 dt. 08.01.2014	**RA F. No.** 08/24/040/00439/AM14	

Subject: Fixation of norms

Decision : The committee considered the case as per agenda and decided to ratify the license as under :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
FRP/GRP PULTRUDED CABEL TRAY	25507.250Kg	E-GLASS DIRECT ROVING ER 469P-4800	1.03Kg/Kg content in Export Product
FRP/GRP PULTRUDED PRODUCTS	38260.870Kg	E-GLASS DIRECT ROVING	1.03Kg/Kg content in Export Product

Joyoy Bhawan, N

		ER 469P-4800	
FRP/GRP PULTRUDED MOULDED PRODUCTS	23913.040Kg	E-GLASS DIRECT ROVING ER 469P-2400	1.03Kg/Kg content in Export Product
RA may take consequential action as per Policy / Procedures			

Case No. A-68	**M/s Chirag Pack (India) Pvt. Ltd.**	**HQ F. No. 01/87/50/00350/AM12/DES-VII**	Status: **Deferred**
NC No.:07/AM20 Dated: 07.08.2018	Adv. Lic. No. and Date **0310677985 dated 20.01.2012**	**RA F. No. 03/94/040/00921/AM12**	

Subject: Fixation of norms.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-69	M/s Durlax Archtech Pvt. Ltd.	**HQ F. No.** 01/87/050/00068/AM18/DES-VII	Status: **Approved**
NC No.:07/AM20 Dated: 07.08.2018	**Adv. Lic. No. and Date 0310812402 dt.10.04.2917**	03/95/040/01073/AM17	

Subject: Fixation of norms

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering their written submission about their Import Items decided to ratify the license as under :

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
ACRYLIC SOLID SURFACE SHEET	100MT	H-WF-25MSP ALUMINIUM HYDROXIDE	60.420MT
		DEGADUR1008 [CONTAINING 70% MMA AND 30%PMMA]	41.040MT
		POLYMER GRANUELS IN LUXOR AND ASPIRON	8.550MT
		KURARAY POVAL FILM {PVA FILM]	140 ROLLS {40KG EACH]
RA may take consequential action as per Policy / Procedures			

ONLINE CASES

1	**Case No.:332/24/87-ALC1/2018**	Party Name: JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01138/AM19/	RLA File :15/24/040/00007/AM16/	Lic.No/Date:1510022062 07.05.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

2	**Case No.:335/24/87-ALC1/2018**	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Withdrawn**
	HQ File :01/87/050/01141/AM19/	RLA File :26/24/040/00002/AM16/	Lic.No/Date:2610012719 03.07.2015	

Decision : The committee considered the mail of RA, Vishakhapatnam wherein it was mentioned that AA issued on repeat basis and redemption done. Therefore, committee decided to withdraw the case.

3	**Case No.:327/24/87-ALC1/2018**	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Withdrawn**
	HQ File :01/87/050/01133/AM19/	RLA File :26/24/040/00003/AM16/	Lic.No/Date:2610012720 06.07.2015	

Decision : The committee considered the mail of RA, Vishakhapatnam wherein it was mentioned that AA issued on repeat basis and redemption done. Therefore, committee decided to withdraw the case.

4	**Case No.:328/24/87-ALC1/2018**	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Withdrawn**
	HQ File :01/87/050/01134/AM19/	RLA File :26/24/040/00005/AM16/	Lic.No/Date:2610012721 13.07.2015	

Decision : The committee considered the mail of RA, Vishakhapatnam wherein it was mentioned that AA issued on repeat basis and redemption done. Therefore, committee decided to withdraw the case.

5	**Case No.:26/24/87-ALC1/2018**	Party Name: MANALI PETROCHEMICALS LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/00832/AM19/	RLA File :04/24/040/00103/AM16/	Lic.No/Date:0410160834 24.07.2015	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00832/AM18, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity

Dilip Kumar

EMPEYOL POLYOL R1400	1MT	PROPYLENE OXIDE	0.720MT
		SODIUM ACID PYRO PHOSPHATE / DISODIUM DIHYDRO PYRO PHOSPHATE	0.007MT
		ANTIOXIDANT IRGASTAB PUR 55 / UAO 67 / SONGNOX 5721LQ	0.002MT
		GLYCERINE	0.058MT
RA may take consequential action as per Policy / Procedures			

	Case No.:329/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
6	HQ File :01/87/050/01135/AM19/	RLA File :08/24/040/00090/AM16/	Lic.No/Date:0810135750 28.07.2015	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

	Case No.:330/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
7	HQ File :01/87/050/01136/AM19/	RLA File :08/24/040/00077/AM16/	Lic.No/Date:0810135752 28.07.2015	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

	Case No.:331/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
8	HQ File :01/87/050/01137/AM19/	RLA File :08/24/040/00135/AM16/	Lic.No/Date:0810135763 03.08.2015	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

	Case No.:68/24/87-ALC1/2018	Party Name: GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
9	HQ File :01/87/050/00874/AM19/	RLA File :08/24/040/00037/AM16/	Lic.No/Date:0810135841 13.08.2015	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

10	**Case No.:333/24/87-ALC1/2018**	Party Name: VIJAY ENTERPRISES PVT.LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**

Dilip Kumar

HQ File :01/87/050/01139/AM19/	RLA File :08/24/040/00142/AM16/	Lic.No/Date:0810135862 17.08.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:334/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
11	HQ File :01/87/050/01140/AM19/	RLA File :08/24/040/00125/AM16/	Lic.No/Date:0810135867 17.08.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:25/24/87-ALC1/2018	Party Name: ARVIND LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
12	HQ File :01/87/050/00831/AM19/	RLA File :08/24/040/00145/AM16/	Lic.No/Date:0810135906 20.08.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:336/24/87-ALC1/2018	Party Name: UNIPATCH RUBBER LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
13	HQ File :01/87/050/01142/AM19/	RLA File :05/24/040/00179/AM16/	Lic.No/Date:0510395377 20.08.2015	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT.

	Case No.:338/24/87-ALC1/2018	Party Name: SRF LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/01144/AM19/	RLA File :04/24/040/00132/AM16/	Lic.No/Date:0410160963 dated 28.08.2015	

Decision : The committee considered the case as per agenda and decided to ratify the license as under :-

14

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
30 % Glass Filled Nylon 6 Compound-SGF 30 COLORS (Nylon 6 Compounded Chips SGF 30 COLORS , (Grades TUFNYL SGF30 BLACK / SGF30E BLACK/SGF30(E) BLACK/SGF30 NATURAL/SGF30M	50000Kg	Nylon 6 Chips	1.02Kg/Kg content in Export

Udyog Bhawan, New Delhi

BLACK/SGF30 RED/SGF30UV BLACK))			
		GLASS FIBER/CHOPPED STRANDS	15375Kg
RA may take consequential action as per Policy / Procedures			

15	**Case No.:20/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00826/AM19/	RLA File :08/24/040/00163/AM16/	Lic.No/Date:0810135949 31.08.2015	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

16	**Case No.:341/24/87-ALC1/2018**	Party Name: SUMILON POLYESTER LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01147/AM19/	RLA File :52/24/040/00046/AM16/	Lic.No/Date:5210041639 23.09.2015	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

17	**Case No.:342/24/87-ALC1/2018**	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01148/AM19/	RLA File :08/24/040/00209/AM16/	Lic.No/Date:0810136184 06.10.2015	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

18	**Case No.:27/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00833/AM19/	RLA File :08/24/040/00174/AM16/	Lic.No/Date:0810136316 15.10.2015	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

19	**Case No.:344/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01150/AM19/	RLA File :08/24/040/00200/AM16/	Lic.No/Date:0810136317 15.10.2015	

Lalit Kumar

Industry
Bhawan, New Delhi

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:345/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
20	HQ File :01/87/050/01151/AM19/	RLA File :08/24/040/00221/AM16/	Lic.No/Date:0810136333 19.10.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:347/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
21	HQ File :01/87/050/01153/AM19/	RLA File :08/24/040/00213/AM16/	Lic.No/Date:0810136419 02.11.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:349/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
22	HQ File :01/87/050/01155/AM19/	RLA File :08/24/040/00217/AM16/	Lic.No/Date:0810136420 02.11.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:391/24/87-ALC1/2018	Party Name: RAVJI KHODA AND SONS	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
23	HQ File :01/87/050/01197/AM19/	RLA File :24/24/040/00026/AM16/	Lic.No/Date:2410041858 03.11.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:182/24/87-ALC1/2018	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
24	HQ File :01/87/050/00988/AM19/	RLA File :07/24/040/00247/AM16/	Lic.No/Date:0710109010 05.11.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

25	**Case No.:183/24/87-ALC1/2018**	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00989/AM19/	RLA File :07/24/040/00246/AM16/	Lic.No/Date:0710109009 05.11.2015	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

26	**Case No.:19/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00825/AM19/	RLA File :08/24/040/00231/AM16/	Lic.No/Date:0810136548 19.11.2015	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

27	**Case No.:21/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00827/AM19/	RLA File :08/24/040/00278/AM16/	Lic.No/Date:0810136547 19.11.2015	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

28	**Case No.:348/24/87-ALC1/2018**	Party Name: RATHNA PACKAGING INDIA PVT.LTD,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01154/AM19/	RLA File :07/24/040/00275/AM16/	Lic.No/Date:0710109070 23.11.2015	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-. a) Net weight of Laminating Adhesive used in the export product.			

29	**Case No.:40/24/87-ALC1/2018**	Party Name: KAYPEE POLYMERS	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00846/AM19/	RLA File :08/24/040/00297/AM16/	Lic.No/Date:0810136627 03.12.2015	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

30	**Case No.:22/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**

Dilip Kumar

Industry
Udyog Bhawan, New Delhi

HQ File :01/87/050/00828/AM19/	RLA File :08/24/040/00255/AM16/	Lic.No/Date:0810136668 07.12.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:24/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
31	HQ File :01/87/050/00830/AM19/	RLA File :08/24/040/00290/AM16/	Lic.No/Date:0810136669 07.12.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:28/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
32	HQ File :01/87/050/00834/AM19/	RLA File :08/24/040/00253/AM16/	Lic.No/Date:0810136667 07.12.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:56/24/87-ALC1/2018	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
33	HQ File :01/87/050/00862/AM19/	RLA File :02/24/040/00159/AM16/	Lic.No/Date:0210206358 15.12.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:360/24/87-ALC1/2018	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
34	HQ File :01/87/050/01166/AM19/	RLA File :07/24/040/00314/AM16/	Lic.No/Date:0710109179 18.12.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:23/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
35	HQ File :01/87/050/00829/AM19/	RLA File :08/24/040/00310/AM16/	Lic.No/Date:0810136782 23.12.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the

case.

36	**Case No.:36/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00842/AM19/	RLA File :08/24/040/00327/AM16/	Lic.No/Date:0810136784 28.12.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

37	**Case No.:350/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01156/AM19/	RLA File :08/24/040/00307/AM16/	Lic.No/Date:0810136797 29.12.2015	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

38	**Case No.:351/24/87-ALC1/2018**	Party Name: SRF LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Withdrawn**
	HQ File :01/87/050/01157/AM19/	RLA File :04/24/040/00126/AM16/	Lic.No/Date:0410161475 30.12.2015	

Decision : The committee considered the mail of RA, Chennai wherein it was mentioned that firm has surrendered the license . Therefore, committee decided to withdraw the case.

39	**Case No.:352/24/87-ALC1/2018**	Party Name: SRF LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Withdrawn**
	HQ File :01/87/050/01158/AM19/	RLA File :04/24/040/00127/AM16/	Lic.No/Date:0410161476 30.12.2015	

Decision : The committee considered the mail of RA, Chennai wherein it was mentioned that firm has surrendered the license . Therefore, committee decided to withdraw the case.

40	**Case No.:356/24/87-ALC1/2018**	Party Name: BASRUR UNISEAL PRIVATE LIMITED.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01162/AM19/	RLA File :07/24/040/00342/AM16/	Lic.No/Date:0710109244 08.01.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

41	**Case No.:378/24/87-ALC1/2018**	Party Name: SHREE TIRUPATI POLYPACK	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**

Anil Kumar

HQ File :01/87/050/01184/AM19/	RLA File :24/24/040/00038/AM16/	Lic.No/Date:2410041909 22.01.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:29/24/87-ALC1/2018	Party Name: POLYLINK POLYMERS (INDIA) LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
42	HQ File :01/87/050/00835/AM19/	RLA File :08/24/040/00368/AM16/	Lic.No/Date:0810137073 25.01.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:57/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
43	HQ File :01/87/050/00863/AM19/	RLA File :08/24/040/00407/AM16/	Lic.No/Date:0810137390 10.03.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:3/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
44	HQ File :01/87/050/00809/AM19/	RLA File :08/24/040/00365/AM16/	Lic.No/Date:0810137402 11.03.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:4/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
45	HQ File :01/87/050/00810/AM19/	RLA File :08/24/040/00354/AM16/	Lic.No/Date:0810137404 11.03.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:5/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
46	HQ File :01/87/050/00811/AM19/	RLA File :08/24/040/00366/AM16/	Lic.No/Date:0810137405 11.03.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the

Udyog Bhawan, New Delhi

case.

47	**Case No.:49/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00855/AM19/	RLA File :08/24/040/00353/AM16/	Lic.No/Date:0810137403 11.03.2016	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

48	**Case No.:58/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00864/AM19/	RLA File :08/24/040/00356/AM16/	Lic.No/Date:0810137427 15.03.2016	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

49	**Case No.:47/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00853/AM19/	RLA File :08/24/040/00361/AM16/	Lic.No/Date:0810137429 15.03.2016	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

50	**Case No.:48/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00854/AM19/	RLA File :08/24/040/00358/AM16/	Lic.No/Date:0810137430 15.03.2016	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

51	**Case No.:50/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00856/AM19/	RLA File :08/24/040/00362/AM16/	Lic.No/Date:0810137426 15.03.2016	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

52	**Case No.:52/24/87-**	Party Name: MACRO	Meet No/Date:7/87-	**Status:**

Arb P Kumar

	ALC1/2018	POLYMERS P. LTD.	ALC1/2019 07.08.2019	**Deferred**
	HQ File :01/87/050/00858/AM19/	RLA File :08/24/040/00355/AM16/	Lic.No/Date:0810137428 15.03.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:60/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
53	HQ File :01/87/050/00866/AM19/	RLA File :08/24/040/00408/AM16/	Lic.No/Date:0810137538 29.03.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:45/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
54	HQ File :01/87/050/00851/AM19/	RLA File :08/24/040/00346/AM16/	Lic.No/Date:0810137536 29.03.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:55/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
55	HQ File :01/87/050/00861/AM19/	RLA File :08/24/040/00371/AM16/	Lic.No/Date:0810137537 29.03.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:6/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
56	HQ File :01/87/050/00812/AM19/	RLA File :08/24/040/00403/AM16/	Lic.No/Date:0810137550 30.03.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

57	**Case No.:46/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00852/AM19/	RLA File :08/24/040/00364/AM16/	Lic.No/Date:0810137547 30.03.2016	

Udyog Bhawan, New Delhi

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:51/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
58	HQ File :01/87/050/00857/AM19/	RLA File :08/24/040/00347/AM16/	Lic.No/Date:0810137546 30.03.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:59/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
59	HQ File :01/87/050/00865/AM19/	RLA File :08/24/040/00348/AM16/	Lic.No/Date:0810137604 05.04.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:7/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
60	HQ File :01/87/050/00813/AM19/	RLA File :08/24/040/00432/AM16/	Lic.No/Date:0810137606 05.04.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:8/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
61	HQ File :01/87/050/00814/AM19/	RLA File :08/24/040/00415/AM16/	Lic.No/Date:0810137607 05.04.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:53/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
62	HQ File :01/87/050/00859/AM19/	RLA File :08/24/040/00438/AM16/	Lic.No/Date:0810137605 05.04.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

Sandip Kumar

Industry
Udyog Bhawan, New Delhi

63	**Case No.:54/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00860/AM19/	RLA File :08/24/040/00439/AM16/	Lic.No/Date:0810137608 05.04.2016	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

64	**Case No.:371/24/87-ALC1/2018**	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01177/AM19/	RLA File :24/24/040/00019/AM16/	Lic.No/Date:2410041944 05.04.2016	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

65	**Case No.:9/24/87-ALC1/2018**	Party Name: GOPALA POLYPLAST LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00815/AM19/	RLA File :08/24/040/00011/AM17/	Lic.No/Date:0810137687 15.04.2016	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

66	**Case No.:84/24/87-ALC1/2018**	Party Name: GOPALA POLYPLAST LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00890/AM19/	RLA File :08/24/040/00012/AM17/	Lic.No/Date:0810137688 15.04.2016	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

67	**Case No.:146/24/87-ALC1/2018**	Party Name: VASUDHA CHEMICALS PVT. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00952/AM19/	RLA File :03/95/040/00065/AM17/	Lic.No/Date:0310804191 26.04.2016	
	Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.			

68	**Case No.:1/8/87-ALC1/2016**	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0210206703	

:01/87/050/00113/AM17/	:02/24/040/00022/AM17/	19.05.2016	

Decision : The committee considered the case as per agenda and noted that Comments awaited from Deptt, of Chemicals and Petro Chemicals. Therefore, committee decided to defer the case.

	Case No.:61/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
69	HQ File :01/87/050/00867/AM19/	RLA File :08/24/040/00456/AM16/	Lic.No/Date:0810137971 23.05.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:12/24/87-ALC1/2018	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
70	HQ File :01/87/050/00818/AM19/	RLA File :30/24/040/00005/AM17/	Lic.No/Date:3010103786 23.05.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:62/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/00868/AM19/	RLA File :08/24/040/00464/AM16/	Lic.No/Date:0810138014 25.05.2016	

71 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00868/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
Alkyd Resin S- 5035 (Resin content 70+/-2%)	1Kg	Distilled Fatty Acid	0.255Kg
		Pentaerithritol	0.085Kg
		Phthalic Anhydride	0.280Kg
		Glycerine	0.135Kg
		Toluene	0.315Kg
RA may take consequential action as per Policy / Procedures			

	Case No.:13/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/00819/AM19/	RLA File :08/24/040/00006/AM17/	Lic.No/Date:0810138015 25.05.2016	

72 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00819/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
Alkyd Resin S- 5035 (Resin content 70+/-2%)	1Kg	Distilled Fatty Acid	0.255Kg

Lalit Kumar

Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

		Pentaerithritol	0.085Kg
		Phthalic Anhydride	0.280Kg
		Glycerine	0.135Kg
		Xylene	0.315Kg
RA may take consequential action as per Policy / Procedures			

Case No.:14/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
HQ File :01/87/050/00820/AM19/	RLA File :08/24/040/00463/AM16/	Lic.No/Date:0810138016 25.05.2016	

73 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00820/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
Alkyd Resin S- 5035 (Resin content 70+/-2%)	1Kg	Distilled Fatty Acid	0.255Kg
		Pentaerithritol	0.085Kg
		Phthalic Anhydride	0.280Kg
		Glycerine	0.135Kg
		Xylene	0.315Kg
RA may take consequential action as per Policy / Procedures			

Case No.:98/24/87-ALC1/2018	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
HQ File :01/87/050/00904/AM19/	RLA File :34/24/040/00070/AM17/	Lic.No/Date:3410042270 14.06.2016	

74 **Decision :** The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

Case No.:97/24/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
HQ File :01/87/050/00903/AM19/	RLA File :34/24/040/00045/AM17/	Lic.No/Date:3410042286 17.06.2016	

75 **Decision :** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-.

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.

b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

Dilip Kumar

f) Composition of the Export Item

	Case No.:102/24/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/00908/AM19/	RLA File :34/24/040/00052/AM17/	Lic.No/Date:3410042284 17.06.2016	

76 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00908/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
ALKYD RESIN VLK-3154-60%	1Kg	PENTAERYTHRITOL	0.184Kg
		PHTHALIC ANHYDRIDE	0.225Kg
RA may take consequential action as per Policy / Procedures			

	Case No.:103/24/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/00909/AM19/	RLA File :34/24/040/00055/AM17/	Lic.No/Date:3410042283 17.06.2016	

77 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00909/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
POLYESTER RESIN SOLUTION (65+/-1% RESIN CONTENT) VOY8151	1Kg	Neo Pentyl Glycol	0.2304Kg
		Phthalic Anhydride	0.3003Kg
		Adipic Acid	0.1209Kg
		C-9	0.353Kg
		ISOPHTHALIC ACID	0.1200Kg
RA may take consequential action as per Policy / Procedures			

	Case No.:104/24/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/00910/AM19/	RLA File :34/24/040/00049/AM17/	Lic.No/Date:3410042287 17.06.2016	

78 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00908/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
ALKYD RESIN VLK-3080 { 60% Resin Content}	1Kg	PENTAERYTHRITOL	0.0818Kg
		PHTHALIC ANHYDRIDE	0.0877Kg
RA may take consequential action as per Policy / Procedures			

79	**Case No.:105/24/87-ALC1/2018**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:3410042285	

Lalit Kumar

:01/87/050/00911/AM19/	:34/24/040/00053/AM17/	17.06.2016

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00911/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
ALKYD RESIN VLK-3154-70%	1Kg	PENTAERYTHRITOL	0.223Kg
		PHTHALIC ANHYDRIDE	0.273Kg
RA may take consequential action as per Policy / Procedures			

	Case No.:31/24/87-ALC1/2018	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
80	HQ File :01/87/050/00837/AM19/	RLA File :02/24/040/00045/AM17/	Lic.No/Date:0210206763 17.06.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:78/24/87-ALC1/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
81	HQ File :01/87/050/00884/AM19/	RLA File :07/24/040/00106/AM17/	Lic.No/Date:0710109980 21.06.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:100/24/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/00906/AM19/	RLA File :34/24/040/00054/AM17/	Lic.No/Date:3410042293 23.06.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00906/AM19, the Committee decided to adopt following norms:-

82

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
POLYESTER RESIN SOLUTION (65+/-1% RESIN CONTENT) VOY8239	1Kg	Neo Pentyl Glycol	0.202Kg
		Phthalic Anhydride	0.300Kg
		Adipic Acid	0.240Kg
		C-9	0.353Kg
RA may take consequential action as per Policy / Procedures			

	Case No.:15/24/87-ALC1/2018	Party Name: AAKASH POLYFILMS LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
83	HQ File :01/87/050/00821/AM19/	RLA File :52/24/040/00023/AM17/	Lic.No/Date:5210041953 11.07.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA

Arl p Kumar

for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

84	**Case No.:17/24/87-ALC1/2018**	Party Name: KABIR LEATHERS	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00823/AM19/	RLA File :05/23/040/00113/AM17/	Lic.No/Date:0510399269 27.07.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

85	**Case No.:148/24/87-ALC1/2018**	Party Name: LUCRO,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Withdrawn**
	HQ File :01/87/050/00954/AM19/	RLA File :03/95/040/00364/AM17/	Lic.No/Date:0310806732 29.07.2016	

Decision : The committee considered the mail of RA, Mumbai wherein it was mentioned that the AA has been redeemed. Therefore, committee decided to withdraw the case.

86	**Case No.:128/24/87-ALC1/2018**	Party Name: RATHNA PACKAGING INDIA PVT.LTD,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00934/AM19/	RLA File :07/24/040/00161/AM17/	Lic.No/Date:0710110389 08.09.2016	

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-.

a) Net weight of Laminating Adhesive used in the export product.

87	**Case No.:164/24/87-ALC1/2018**	Party Name: IMPEL EXPORTS	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00970/AM19/	RLA File :07/24/040/00220/AM17/	Lic.No/Date:0710110529 19.10.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

88	**Case No.:101/24/87-ALC1/2018**	Party Name: RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00907/AM19/	RLA File :34/24/040/00168/AM17/	Lic.No/Date:3410042610 20.10.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

89	**Case No.:18/24/87-**	Party Name: ALUDECOR	Meet No/Date:7/87-	**Status:**

Dalip Kumar

	ALC1/2018	LAMINATION PVT. LTD.,	ALC1/2019 07.08.2019	**Deferred**
	HQ File :01/87/050/00824/AM19/	RLA File :02/24/040/00146/AM17/	Lic.No/Date:0210207114 02.11.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:359/24/87-ALC1/2018	Party Name: IMPEL EXPORTS	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
90	HQ File :01/87/050/01165/AM19/	RLA File :07/24/040/00324/AM16/	Lic.No/Date:0710110627 08.11.2016	

Decision : The committee considered the case as per agenda and noted that clarification from RA for fixation of norms is awaited. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:32/24/87-ALC1/2018	Party Name: V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Withdrawn**
91	HQ File :01/87/050/00838/AM19/	RLA File :32/24/040/00033/AM17/	Lic.No/Date:3210078056 20.12.2016	

Decision : The committee considered the reply of the RA, Coimbatore wherein it was mentioned that AA has been issued on repeat basis. Therefore, committee decided to withdraw the case.

	Case No.:361/24/87-ALC1/2018	Party Name: SUDARSHAN EXTRUSIONS PVT.LTD,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
92	HQ File :01/87/050/01167/AM19/	RLA File :07/24/040/00309/AM17/	Lic.No/Date:0710110844 26.12.2016	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case.

	Case No.:5/1/87-ALC1/2017	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
93	HQ File :01/87/050/00005/AM18/	RLA File :02/24/040/00219/AM17/	Lic.No/Date:0210207478 20.03.2017	

Decision : The committee considered the case as per agenda and noted that Comments awaited from Deptt, of Chemicals and Petro Chemicals. Therefore, committee decided to defer the case.

	Case No.:365/24/87-ALC1/2018	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
94	HQ File :01/87/050/01171/AM19/	RLA File :07/24/040/00392/AM17/	Lic.No/Date:0710111303 20.03.2017	

Decision : The committee considered the case as per agenda and noted that RA as well as firm reminded on 29.07.19 for Hard Copy. Therefore, committee decided to defer the case.

Case No.:119/24/87-ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
HQ File :01/87/050/00925/AM19/	RLA File :34/24/040/00331/AM17/	Lic.No/Date:3410043072 29.03.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00925/AM19, the Committee decided to ratify the license as under:-

95

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
RESIN DISPERSION (SPCRYL 160E / SPCRYL 160 MEA / SPCRYL 60 ECO/ SPCRYL 61 / SPCRYL 63 / SPCRYL 75 ECO) (STYRENE METHYL METHACRYLATE CO-POLYMER LATEX & RESIN) {NON VOLTILE MATTER CONTENT 35-36%}	300000Kg	STYRENE	23977.6Kg
		ALFA METHYL STYRENE	31684.7Kg
		ACRYLIC ACID	31684.7Kg
		BUTYL ACRYLATE	3996.2Kg
RA may take consequential action as per Policy / Procedures			

Case No.:44/2/87-ALC1/2017	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
96 HQ File :01/87/050/00101/AM18/	RLA File :02/24/040/00263/AM17/	Lic.No/Date:0210207504 29.03.2017	

Decision : The committee considered the case as per agenda for examination by C&PC and deferred the case.

Case No.:114/24/87-ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
HQ File :01/87/050/00920/AM19/	RLA File :34/24/040/00318/AM17/	Lic.No/Date:3410043082 30.03.2017	

97 **Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) Material balance is incomplete since use of Methacrylic Acid is not shown. Hence firm may clarify the same.

Case No.:115/24/87-ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
98 HQ File :01/87/050/00921/AM19/	RLA File :34/24/040/00326/AM17/	Lic.No/Date:3410043087 30.03.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00921/AM19, the Committee decided to ratify the license as under:-

Dilip Kumar

Commerce & Industry
Udyog Bhawan, New Delhi

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
HARD . ACRYLIC EMULSION (SPCRYL EOH / SPCRYL EO) (STYRENE METHYL METHACRYLATE CO-POLYMER LATEX & RESIN) [NON VOLATILE MATTER CONTENT 47-48%}	400000Kg	STYRENE	131633.48Kg
		ALFA METHYL STYRENE	13019.30Kg
		ACRYLIC ACID	14887.40Kg
		BUTYL ACRYLATE	37193.70Kg
RA may take consequential action as per Policy / Procedures			

Case No.:116/24/87-ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
HQ File :01/87/050/00922/AM19/	RLA File :34/24/040/00327/AM17/	Lic.No/Date:3410043085 30.03.2017	

99 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00922/AM19, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
SOFT ACRYLIC EMULSION (SPCRYL EOFG / SPCRYL EOFGL / SPCRYL EFG / SPCRYL EHG) (STYRENE ETHYL HEXYL ACRYLATE CO-POLYMER LATEX & RESIN) [NON VOLATILE MATTER CONTENT 47-48%}	300000Kg	STYRENE	33151.90Kg
		ALFA METHYL STYRENE	8115.27Kg
		ACRYLIC ACID	10821.32Kg
		BUTYL ACRYLATE	13441.73Kg
		2 ETHYL HEXYL ACRYLATE	81384.01Kg
RA may take consequential action as per Policy / Procedures			

Case No.:117/24/87-ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
HQ File :01/87/050/00923/AM19/	RLA File :34/24/040/00329/AM17/	Lic.No/Date:3410043083 30.03.2017	

100 **Decision : :** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-.

a) In the reply of the firm it is noted that Export is in Latex Form and Latex does not have 99% solid content. Hence firm may clarify their export product

b) Exact catalogue of Export product and its end use

101	**Case No.:118/24/87-ALC1/2018**	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/00924/AM19/	RLA File :34/24/040/00330/AM17/	Lic.No/Date:3410043086 30.03.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00922/AM19, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
SPECIALITY EMULSION (SPCRYL HMR 45 / SPCRYL OP) (STYRENE ETHYL ACRYLATE CO-POLYMER LATEX & RESIN) {[NON VOLATILE MATTER CONTENT 44-46 %}	200000Kg	METHYL METHACRYLATE	54874.9Kg
		ETHYL ACRYLATE	10620Kg
		METHACRYLIC ACID	8850.8Kg
		ACRYLIC ACID	21239Kg
RA may take consequential action as per Policy / Procedures			

102	**Case No.:13/2/87-ALC1/2017**	Party Name: DURLAX ARCHTECH PVT LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/00070/AM18/	RLA File :03/94/040/01111/AM17/	Lic.No/Date:0310812403 10.04.2017	

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering their written submission about their Import Items decided to ratify the license as under :

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
POLYSTER SOLID SURFACE SHEET	100MT	POLYMER GRANUELS IN LUXOR AND ASPIRON	8.550MT
		FENAPOL UP 8363 RZ 15 (UN 1866 POLYSTER RESIN SOLUTION FLAMMABILE)	43.320MT
RA may take consequential action as per Policy / Procedures			

103	**Case No.:89/24/87-ALC1/2018**	Party Name: ARVIND LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00895/AM19/	RLA File :08/24/040/00503/AM17/	Lic.No/Date:0810140120 21.04.2017	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case.

104	**Case No.:41/24/87-ALC1/2018**	Party Name: ATUL LIMITED,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**

Dilip Kumar

	HQ File :01/87/050/00847/AM19/	RLA File :08/24/040/00019/AM18/	Lic.No/Date:0810140187 01.05.2017	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case.			
	Case No.:42/24/87-ALC1/2018	Party Name: ALUDECOR LAMINATION PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
105	HQ File :01/87/050/00848/AM19/	RLA File :02/24/040/00250/AM17/	Lic.No/Date:0210207569 03.05.2017	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case.			
	Case No.:43/24/87-ALC1/2018	Party Name: SUPER MOUNT PACK PVT.LTD,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
106	HQ File :01/87/050/00849/AM19/	RLA File :07/24/040/00039/AM18/	Lic.No/Date:0710111610 16.05.2017	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case.			
	Case No.:94/24/87-ALC1/2018	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
107	HQ File :01/87/050/00900/AM19/	RLA File :07/24/040/00035/AM18/	Lic.No/Date:0710111642 23.05.2017	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case.			
	Case No.:71/24/87-ALC1/2018	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
108	HQ File :01/87/050/00877/AM19/	RLA File :52/24/040/00017/AM18/	Lic.No/Date:5210042306 29.06.2017	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case.			
	Case No.:77/24/87-ALC1/2018	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
109	HQ File :01/87/050/00883/AM19/	RLA File :05/24/040/00164/AM18/	Lic.No/Date:0510403353 07.07.2017	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case.			
110	**Case No.:59/3/87-ALC1/2017**	Party Name: SUNFLEX RECYCLING PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0810140636	

Dilip Kumar

DILIP KUMAR

	:01/87/050/00260/AM18/	:08/24/040/00092/AM18/	13.07.2017	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

	Case No.:63/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
111	HQ File :01/87/050/00869/AM19/	RLA File :08/24/040/00058/AM18/	Lic.No/Date:0810140762 04.08.2017	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

	Case No.:64/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
112	HQ File :01/87/050/00870/AM19/	RLA File :08/24/040/00103/AM18/	Lic.No/Date:0810140763 04.08.2017	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

	Case No.:67/24/87-ALC1/2018	Party Name: NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
113	HQ File :01/87/050/00873/AM19/	RLA File :05/24/040/00187/AM18/	Lic.No/Date:0510403799 24.08.2017	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

	Case No.:70/24/87-ALC1/2018	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
114	HQ File :01/87/050/00876/AM19/	RLA File :52/24/040/00025/AM18/	Lic.No/Date:5210042363 06.09.2017	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

	Case No.:72/24/87-ALC1/2018	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
115	HQ File :01/87/050/00878/AM19/	RLA File :05/23/040/00506/AM17/	Lic.No/Date:0510403999 13.09.2017	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

116	**Case No.:75/24/87-ALC1/2018**	Party Name: AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:5210042424	

	:01/87/050/00881/AM19/	:52/24/040/00042/AM18/	07.11.2017

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case

	Case No.:74/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
117	HQ File :01/87/050/00880/AM19/	RLA File :08/24/040/00196/AM18/	Lic.No/Date:0810141266 08.11.2017	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case

	Case No.:163/24/87-ALC1/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
118	HQ File :01/87/050/00969/AM19/	RLA File :07/24/040/00218/AM18/	Lic.No/Date:0710112363 08.11.2017	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case

	Case No.:129/24/87-ALC1/2018	Party Name: SUPER MOUNT PACK PVT.LTD,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
119	HQ File :01/87/050/00935/AM19/	RLA File :07/24/040/00155/AM18/	Lic.No/Date:0710112420 16.11.2017	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case

	Case No.:76/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
120	HQ File :01/87/050/00882/AM19/	RLA File :08/24/040/00252/AM18/	Lic.No/Date:0810141410 29.11.2017	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case

	Case No.:179/24/87-ALC1/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
121	HQ File :01/87/050/00985/AM19/	RLA File :07/24/040/00235/AM18/	Lic.No/Date:0710112474 30.11.2017	

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-.

a) Specific name of Import Item with catalogue
b) Exact description of Export Item

122	**Case No.:197/24/87-ALC1/2018**	Party Name: WACKER METROARK CHEMICALS	Meet No/Date:7/87-ALC1/2019	**Status: Deferred**

Dilip Kumar

		PVT LTD	07.08.2019
	HQ File :01/87/050/01003/AM19/	RLA File :02/24/040/00145/AM18/	Lic.No/Date:0210208055 15.12.2017

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals

123	**Case No.:198/24/87-ALC1/2018**	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01004/AM19/	RLA File :02/24/040/00144/AM18/	Lic.No/Date:0210208052 15.12.2017	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals

124	**Case No.:199/24/87-ALC1/2018**	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01005/AM19/	RLA File :02/24/040/00146/AM18/	Lic.No/Date:0210208056 15.12.2017	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals

125	**Case No.:248/24/87-ALC1/2018**	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01054/AM19/	RLA File :34/24/040/00211/AM18/	Lic.No/Date:3410043768 02.01.2018	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

126	**Case No.:214/24/87-ALC1/2018**	Party Name: RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01020/AM19/	RLA File :34/24/040/00254/AM18/	Lic.No/Date:3410043773 03.01.2018	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case

127	**Case No.:109/24/87-ALC1/2018**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/00915/AM19/	RLA File :34/24/040/00275/AM18/	Lic.No/Date:3410043781 05.01.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00915/AM19, the Committee decided to adopt following norms :-

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
POLYESTER RESIN	1Kg	MPDIOL	0.3426Kg

Dilip Kumar

Udyog Bhawan, New Delhi

SOLUTION-4111-222-243[RESIN CONTENT 65% MINIMUM]			
		Phthalic Anhydride	0.1400Kg
		Adipic Acid	0.222Kg
		C-10	0.354Kg
RA may take consequential action as per Policy / Procedures			

	Case No.:110/24/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/00916/AM19/	RLA File :34/24/040/00274/AM18/	Lic.No/Date:3410043782 05.01.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00915/AM19, the Committee decided to adopt following norms :-

128

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
POLYESTER RESIN SOLUTION-4112-222-242[RESIN CONTENT 65% MINIMUM]	1Kg	Neo Pentyl Glycol	0.0385Kg
		MPDIOL	0.289Kg
		Phthalic Anhydride	0.1734Kg
		Adipic Acid	0.2023Kg
		C-10	0.352Kg
RA may take consequential action as per Policy / Procedures			

	Case No.:79/24/87-ALC1/2018	Party Name: SANGHVI TECHNO PRODUCTS	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
129	HQ File :01/87/050/00885/AM19/	RLA File :08/24/040/00296/AM18/	Lic.No/Date:0810141769 12.01.2018	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case

	Case No.:377/24/87-ALC1/2018	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/01183/AM19/	RLA File :24/24/040/00044/AM18/	Lic.No/Date:2410042359 09.02.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01183/AM19, the Committee decided to ratify the license as under:-

130

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
EVA PLACEMATS (EMBOSSED/PLAIN/PRINTED/LAMINATED)	380MT	BIO LDPE [MADE OUT OF 75% BIO LDPE}	300MT
		EVA RESIN [MADE OUT OF	100MT

Dilip Kumar

		25% EVA}	
RA may take consequential action as per Policy / Procedures			

131	**Case No.:37/10/87-ALC1/2018**	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00176/AM19/	RLA File :08/24/040/00380/AM18/	Lic.No/Date:0810142245 27.03.2018	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

132	**Case No.:366/24/87-ALC1/2018**	Party Name: ARMOR PLAST LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01172/AM19/	RLA File :07/24/040/00367/AM18/	Lic.No/Date:0710113050 04.04.2018	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-. a) Specific name of Import Item with catalogue b) Exact description of Export Item			

133	**Case No.:86/24/87-ALC1/2018**	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00892/AM19/	RLA File :08/24/040/00213/AM18/	Lic.No/Date:0810142366 13.04.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

134	**Case No.:87/24/87-ALC1/2018**	Party Name: METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00893/AM19/	RLA File :32/24/040/00002/AM19/	Lic.No/Date:3210078452 13.04.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

135	**Case No.:96/24/87-ALC1/2018**	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00902/AM19/	RLA File :08/24/040/00214/AM18/	Lic.No/Date:0810142367 13.04.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

136	**Case No.:3/8/87-ALC1/2018**	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**

Dilip Kumar

HQ File :01/87/050/00124/AM19/	RLA File :02/24/040/00003/AM19/	Lic.No/Date:0210208362 25.04.2018	

Decision : The committee considered the case as per agenda and noted that Comments awaited from Deptt, of Chemicals and Petro Chemicals. Therefore, committee decided to defer the case.

	Case No.:4/8/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
137	HQ File :01/87/050/00125/AM19/	RLA File :02/24/040/00004/AM19/	Lic.No/Date:0210208363 25.04.2018	

Decision : The committee considered the case as per agenda and noted that Comments awaited from Deptt, of Chemicals and Petro Chemicals. Therefore, committee decided to defer the case.

	Case No.:122/24/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/00928/AM19/	RLA File :34/24/040/00385/AM18/	Lic.No/Date:3410044090 26.04.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00928/AM19, the Committee decided to adopt following norms :-

138

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
POLYESTER RESIN SOLUTION-8152-B [RESIN CONTENT 65% MINIMUM]	1Kg	Neo Pentyl Glycol	0.0385Kg
		MPDIOL	0.289Kg
		Phthalic Anhydride	0.1734Kg
		Adipic Acid	0.2023Kg
		C-10	0.352Kg
RA may take consequential action as per Policy / Procedures			

	Case No.:162/24/87-ALC1/2018	Party Name: PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
139	HQ File :01/87/050/00968/AM19/	RLA File :03/95/040/01014/AM17/	Lic.No/Date:0310820677 26.04.2018	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case

	Case No.:90/24/87-ALC1/2018	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
140	HQ File :01/87/050/00896/AM19/	RLA File :08/24/040/00348/AM18/	Lic.No/Date:0810142573 10.05.2018	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case

141	**Case No.:91/24/87-ALC1/2018**	Party Name: ARMOR PLAST LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**

Dilip Kumar

उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	HQ File :01/87/050/00897/AM19/	RLA File :07/24/040/00039/AM19/	Lic.No/Date:0710113270 11.05.2018	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-. a) Specific name of Import Item with catalogue b) Exact description of Export Item			

	Case No.:92/24/87-ALC1/2018	Party Name:IMPEL EXPORTS	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
142	HQ File :01/87/050/00898/AM19/	RLA File :07/24/040/00017/AM19/	Lic.No/Date:0710113302 17.05.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

	Case No.:132/24/87-ALC1/2018	Party Name: AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
143	HQ File :01/87/050/00938/AM19/	RLA File :03/94/040/00123/AM19/	Lic.No/Date:0310821048 17.05.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

	Case No.:379/24/87-ALC1/2018	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
144	HQ File :01/87/050/01185/AM19/	RLA File :24/24/040/00005/AM19/	Lic.No/Date:2410042426 23.05.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

	Case No.:95/24/87-ALC1/2018	Party Name: MAX SPECIALITY FILMS LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
145	HQ File :01/87/050/00901/AM19/	RLA File :22/24/040/00018/AM19/	Lic.No/Date:2210015922 20.06.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

	Case No.:380/24/87-ALC1/2018	Party Name: KATALINE INFRAPRODUCTS PVT. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
146	HQ File :01/87/050/01186/AM19/	RLA File :50/24/040/00009/AM19/	Lic.No/Date:5010002454 27.06.2018	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Dilip Kumar

	Case No.:120/24/87-ALC1/2018	Party Name: EURASIA POLYCHEM PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
147	HQ File :01/87/050/00926/AM19/	RLA File :34/24/040/00053/AM19/	Lic.No/Date:3410044330 12.07.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

	Case No.:381/24/87-ALC1/2018	Party Name: CANVERA EXIM LLP	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
148	HQ File :01/87/050/01187/AM19/	RLA File :24/24/040/00013/AM19/	Lic.No/Date:2410042456 13.07.2018	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

	Case No.:8/16/87-ALC1/2018	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
149	HQ File :01/87/050/00305/AM19/	RLA File :02/24/040/00058/AM19/	Lic.No/Date:0210208570 16.07.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT.			

	Case No.:10/16/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
150	HQ File :01/87/050/00307/AM19/	RLA File :02/24/040/00066/AM19/	Lic.No/Date:0210208607 26.07.2018	
	Decision : The committee considered the case as per agenda and noted that Comments awaited from Deptt, of Chemicals and Petro Chemicals. Therefore, committee decided to defer the case.			

	Case No.:124/24/87-ALC1/2018	Party Name: RATHNA PACKAGING INDIA PVT.LTD,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
151	HQ File :01/87/050/00930/AM19/	RLA File :07/24/040/00105/AM19/	Lic.No/Date:0710113709 13.08.2018	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-. a) Net weight of Laminating Adhesive used in the export product.			

	Case No.:6/17/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
152	HQ File :01/87/050/00398/AM19/	RLA File :02/24/040/00075/AM19/	Lic.No/Date:0210208650 23.08.2018	
	Decision : The committee considered the case as per agenda and noted that Comments awaited from Deptt, of Chemicals and Petro Chemicals. Therefore, committee decided to defer the case.			

Aditya Kumar

Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

153	**Case No.:228/24/87-ALC1/2018**	Party Name: ARVIND LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01034/AM19/	RLA File :08/24/040/00157/AM19/	Lic.No/Date:0810143360 30.08.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

154	**Case No.:51/17/87-ALC1/2018**	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Withdrawn**
	HQ File :01/87/050/00443/AM19/	RLA File :30/24/040/00022/AM19/	Lic.No/Date:3010104429 06.09.2018	
	Decision : The committee considered the reply of the firm wherein it was mentioned by the firm that AA has been surrendered with RA, Ludhiana. Therefore, committee decided to withdraw the case.			

155	**Case No.:42/19/87-ALC1/2018**	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00536/AM19/	RLA File :30/24/040/00028/AM19/	Lic.No/Date:3010104445 18.09.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}.			

156	**Case No.:161/24/87-ALC1/2018**	Party Name: RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00967/AM19/	RLA File :34/24/040/00095/AM19/	Lic.No/Date:3410044552 05.10.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

157	**Case No.:31/19/87-ALC1/2018**	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00525/AM19/	RLA File :05/24/040/00377/AM19/	Lic.No/Date:0510408015 08.10.2018	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

158	**Case No.:169/24/87-ALC1/2018**	Party Name: SYNTHETIC PACKERS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00975/AM19/	RLA File :07/24/040/00185/AM19/	Lic.No/Date:0710114056 26.10.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA			

Dalip Kumar

DGFT
Commerce & Industry
Udyog Bhawan, New Delhi

	despite reminder. Therefore, committee decided to remind the RA and deferred the case			

159	**Case No.:170/24/87-ALC1/2018**	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00976/AM19/	RLA File :26/24/040/00010/AM19/	Lic.No/Date:2610012857 29.10.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

160	**Case No.:174/24/87-ALC1/2018**	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00980/AM19/	RLA File :26/24/040/00013/AM19/	Lic.No/Date:2610012859 02.11.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

161	**Case No.:175/24/87-ALC1/2018**	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00981/AM19/	RLA File :26/24/040/00036/AM18/	Lic.No/Date:2610012860 02.11.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

162	**Case No.:176/24/87-ALC1/2018**	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00982/AM19/	RLA File :26/24/040/00039/AM18/	Lic.No/Date:2610012863 02.11.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

163	**Case No.:122/21/87-ALC1/2018**	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00671/AM19/	RLA File :30/24/040/00035/AM19/	Lic.No/Date:3010104495 08.11.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}.			

164	**Case No.:181/24/87-ALC1/2018**	Party Name: ARMOR PLAST LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00987/AM19/	RLA File :07/24/040/00198/AM19/	Lic.No/Date:0710114121 13.11.2018	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter			

Udyog Bhawan, New Delhi

to the authorization holder for submission of the following information and deferred the case:-.

a) Specific name of Import Item with catalogue
b) Exact description of Export Item

165	**Case No.:192/24/87-ALC1/2018**	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/00998/AM19/	RLA File :52/24/040/00067/AM19/	Lic.No/Date:5210042860 17.12.2018	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case

166	**Case No.:196/24/87-ALC1/2018**	Party Name: ATUL LIMITED,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01002/AM19/	RLA File :08/24/040/00301/AM19/	Lic.No/Date:0810144138 20.12.2018	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case

167	**Case No.:384/24/87-ALC1/2018**	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/01190/AM19/	RLA File :24/24/040/00040/AM19/	Lic.No/Date:2410042608 26.12.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01183/AM19, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY
EVA PLACEMATS (EMBOSSED/PLAIN/PRINTED)	85MT	BIO LDPE [MADE OUT OF 75% BIO LDPE}	67.1MT
		EVA RESIN [MADE OUT OF 25% EVA}	22.36MT
RA may take consequential action as per Policy / Procedures			

168	**Case No.:200/24/87-ALC1/2018**	Party Name: DSM INDIA PVT. LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Approved**
	HQ File :01/87/050/01006/AM19/	RLA File :31/83/040/00151/AM19/	Lic.No/Date:3110067269 31.12.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01006/AM19, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANITY	IMPORT ITEM	QUANITY

Dalp Kumar

Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AKULON K222D\NA99001\77812 [UNFILLED NYLON COMPOUND CHIPS]	100000Kg	Nylon 6 Chips/Granules Base Polymer	100495Kg
		Micron GBF 4010 Mineral [TALC]	101Kg
		Calcium Stearate Mould Release Agent	505Kg
RA may take consequential action as per Policy / Procedures			

	Case No.:201/24/87-ALC1/2018	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
169	HQ File :01/87/050/01007/AM19/	RLA File :09/24/040/00466/AM19/	Lic.No/Date:0910067010 31.12.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT.			

	Case No.:208/24/87-ALC1/2018	Party Name: CEAT LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
170	HQ File :01/87/050/01014/AM19/	RLA File :03/94/040/00731/AM19/	Lic.No/Date:0310826065 01.01.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT.			

	Case No.:385/24/87-ALC1/2018	Party Name: STYLO TABLEWARES	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
171	HQ File :01/87/050/01191/AM19/	RLA File :24/24/040/00041/AM19/	Lic.No/Date:2410042614 02.01.2019	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

	Case No.:212/24/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
172	HQ File :01/87/050/01018/AM19/	RLA File :02/24/040/00143/AM19/	Lic.No/Date:0210208899 04.01.2019	
	Decision : The committee considered the case as per agenda and noted that Comments awaited from Deptt, of Chemicals and Petro Chemicals. Therefore, committee decided to defer the case.			

	Case No.:216/24/87-ALC1/2018	Party Name: RESINS AND PLASTICS LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
173	HQ File :01/87/050/01022/AM19/	RLA File :03/95/040/00931/AM19/	Lic.No/Date:0310826210 07.01.2019	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

Industry
Bhawan, New Delhi

174	**Case No.:386/24/87-ALC1/2018**	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01192/AM19/	RLA File :24/24/040/00042/AM19/	Lic.No/Date:2410042622 08.01.2019	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

175	**Case No.:219/24/87-ALC1/2018**	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01025/AM19/	RLA File :02/24/040/00115/AM19/	Lic.No/Date:0210208917 10.01.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals			

176	**Case No.:222/24/87-ALC1/2018**	Party Name: AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01028/AM19/	RLA File :05/23/040/00444/AM19/	Lic.No/Date:0510409309 11.01.2019	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

177	**Case No.:224/24/87-ALC1/2018**	Party Name: COLORPLAST SYSTEMS PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01030/AM19/	RLA File :05/23/040/00402/AM19/	Lic.No/Date:0510409361 16.01.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}.			

178	**Case No.:231/24/87-ALC1/2018**	Party Name: RR KABEL LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01037/AM19/	RLA File :03/95/040/00974/AM19/	Lic.No/Date:0310826525 22.01.2019	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

179	**Case No.:232/24/87-ALC1/2018**	Party Name: RR KABEL LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01038/AM19/	RLA File :03/95/040/00898/AM19/	Lic.No/Date:0310826526 22.01.2019	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

Arif Kumar

Commerce & Industry
उद्योग भवन, नई दिल्ली
Jayog Bhawan, New Delhi

180	**Case No.:233/24/87-ALC1/2018**	Party Name: SML FILMS LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01039/AM19/	RLA File :52/24/040/00080/AM19/	Lic.No/Date:5210042934 23.01.2019	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

181	**Case No.:387/24/87-ALC1/2018**	Party Name: SASA RUBBERS PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01193/AM19/	RLA File :24/24/040/00046/AM19/	Lic.No/Date:2410042635 24.01.2019	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

182	**Case No.:238/24/87-ALC1/2018**	Party Name: HARTEX RUBBER PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01044/AM19/	RLA File :09/24/040/00519/AM19/	Lic.No/Date:0910067111 25.01.2019	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

183	**Case No.:247/24/87-ALC1/2018**	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01053/AM19/	RLA File :02/24/040/00157/AM19/	Lic.No/Date:0210208942 29.01.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals			

184	**Case No.:256/24/87-ALC1/2018**	Party Name: R.V.R. TECHNOLOGIES LTD,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01062/AM19/	RLA File :05/24/040/00622/AM19/	Lic.No/Date:0510409558 01.02.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

185	**Case No.:257/24/87-ALC1/2018**	Party Name: METRO TYRES LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01063/AM19/	RLA File :05/24/040/00610/AM19/	Lic.No/Date:0510409560 01.02.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

Lalit Kumar

Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

186	**Case No.:267/24/87-ALC1/2018**	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01073/AM19/	RLA File :05/24/040/00640/AM19/	Lic.No/Date:0510409584 05.02.2019	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

187	**Case No.:276/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01082/AM19/	RLA File :08/24/040/00122/AM19/	Lic.No/Date:0810144519 06.02.2019	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

188	**Case No.:280/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01086/AM19/	RLA File :08/24/040/00192/AM19/	Lic.No/Date:0810144545 07.02.2019	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

189	**Case No.:281/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01087/AM19/	RLA File :08/24/040/00385/AM19/	Lic.No/Date:0810144547 07.02.2019	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

190	**Case No.:302/24/87-ALC1/2018**	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01108/AM19/	RLA File :34/24/040/00305/AM19/	Lic.No/Date:3410044903 15.02.2019	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

191	**Case No.:306/24/87-ALC1/2018**	Party Name: PRISTINE MELAMINE LLP	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01112/AM19/	RLA File :34/24/040/00349/AM19/	Lic.No/Date:3410044905 18.02.2019	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

192	**Case No.:318/24/87-ALC1/2018**	Party Name: KEY EXPORTS,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01124/AM19/	RLA File :03/94/040/01001/AM19/	Lic.No/Date:0310827208 21.02.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for discussion in next meeting.			

193	**Case No.:319/24/87-ALC1/2018**	Party Name: VIKAS MULTICORP LIMITED	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01125/AM19/	RLA File :05/24/040/00667/AM19/	Lic.No/Date:0510409751 22.02.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

194	**Case No.:320/24/87-ALC1/2018**	Party Name: ASHIRVAD PIPES PVT LTD	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01126/AM19/	RLA File :07/24/040/00270/AM19/	Lic.No/Date:0710114582 25.02.2019	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA and deferred the case			

195	**Case No.:322/24/87-ALC1/2018**	Party Name: GALA SHRINK FIT	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01128/AM19/	RLA File :03/94/040/00990/AM19/	Lic.No/Date:0310827263 25.02.2019	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-. a) Indicate the weight of Import Item			

196	**Case No.:1/25/87-ALC1/2018**	Party Name: RATHNA PACKAGING INDIA PVT.LTD,	Meet No/Date:7/87-ALC1/2019 07.08.2019	**Status: Deferred**
	HQ File :01/87/050/01198/AM19/	RLA File :07/24/040/00271/AM19/	Lic.No/Date:0710114590 27.02.2019	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-. a) Net weight of Laminating Adhesive used in the export product.			

Meeting ended with a vote of thanks to the Chair.

****

DILIP KUMA